Monuments and 2.
Remains (Declaration of . Second Amendment Bill, 1954

Shri S BANERJEE: That is purely a thing which any country which wants to proceed on the path of progress ought to do Because it is not done, article 31 stands. Because that is not done this amendment is not going to be accepted. Therefore, Sir, I would ask my revered sister to forget for the time being what did not please her in China and to support this amendment which is one of the finest things in the Constitution of the New Republic of China.

Mr Deputy Chairman, I know what the fate of my Bill will be I know also I am perhaps casting pearls before the sublimest of God's creation I know also that people outside

SHRI T S PATTABIRAMAN Outside the country?

SHRI S BANERJEE: The precincts the Chamber will watch proceedings of today People outside will carefully scan and scrutinise the attitude of the Government and when the next election comes and if this becomes a plank in the platform of election. I have no doubt the overwhelming majority of the people will support my amendment I would wish that at the next general elections the whole Constitution be put before the electorate, let the whole Constitution be put before them and let the people sanction this Constitution

Shri GOVINDA REDDY (Mysore): People know much better

SHRI S BANERJEE They would have thrown out the Constitution was never placed before them. people did not sanction the Constitution at all Shri Pataskar referred to the history of the Constituent Assem-When I recall to mind the circumstances in which the Constituent Assembly was convoked by Lord Wavell, the then Viceroy, I hang my head in shame When I recall to mind that the Members of the Constituent Assembly did not represent the majority of the people of the country I think they had no right to foist this on the people of India The Members

of the Constituent Assembly naturally did not put the whole Constitution before the people of the country If it were done so, in that case the Constitution would have been rejected in its present form The Constitution that has been framed is there: we abide by that Constitution, that is not the people's Constitution I say that here and now, the Consti tution that has been framed is not the people's Constitution and the Constituent Assembly that framed it was not the people's Constituent Assembly Let a fresh Constituent Assembly upon the basis of adult universal sufferage be elected and a new Constitution be framed I am sure in that Constitution the right of recall would be there

MR DEPUTY CHAIRMAN: The question is

"That the Bill further to amend the Constitution of India be circulated for the purpose of eliciting opinion thereon by the 31st May 1955"

(After a count) Ayes—11; Noes—40. The motion was negatived.

MR DEPUTY CHAIRMAN: Next Bill Mr Rajagopal Naidu.

SHRI RAJAGOPAL NAIDU (Madras) Sir, I requested for postponement of this Bill

MR DEPUTY CHAIRMAN. Yes, yes it has been postponed.

THE ANCIENT AND HISTORICAL MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS (DECLARATION OF NATIONAL IMPORTANCE) SECOND AMENDMENT BILL, 1954

DR RAGHUBIR SINGH (Madhya Bharat) Mr. Deputy Chairman, I beg to move

"That the Bill further to amend the Ancient and Historical Monuments and Archæological Sites and Remains (Declaration of National Importance) Act, 1951, be taken into consideration"

2500

## [Dr. Raghubir Sinh.]

The Bill, Sir, which I have moved for the consideration of the mainly falls into four parts. have more than once pointed out in my speeches in connection with the First Amendment Act that was passed 1952, the list that was prepared and appended to the original Bill done in a very haphazard way. In the first Amendment Act an effort was made to correct some of the mistakes and to add a few archæological sites and monuments. In connection with that Bill, Sir, I had pointed out even then that there were quite a few monuments which were not included in that even though they should have been immediately included therein. Hence in this Bill that I have put forth here I have include some additional tried to monuments which should have been included therein even last time. The second thing that I have tried to do in this Bill is this. In the original Act as well as even after the first amendment Act there remained quite a few mistakes, very patent mistakes which need to be corrected, for instance, the districts of Rajasthan were never correctly named and all the districts were not even included in that Act.

Thirdly, I have held the view that all the important monuments which have been protected under the Ancient Monuments Preservation Act, and which are in the Part C States should be declared to be of national importance. I urge this for two reasons. Firstly, I have always been of the view that there is no reason why, just because certain actions can be taken and certain moves can be made in Part C States under that Act of 1904, those monuments should not be declared to be of national importance. Sir, I am really amazed to see that while some petty monuments have been declared to be of national importance the great stupa of Sanchi which is revered not only in India but in lands like China, Japan and the distant Far East, when people

from thousands of miles away have been coming here for centuries past, for thousands of years-and even now they are coming —that stupa has not been declared to be of national importance. I am amazed at this travesty of facts. Similarly, temples of Khajuraho which have enchanted not . only the people from Far East but also people from the distant they have not been declared to be of national importance. These are just a few examples which I am putting before you. It is rather very amazing and it sounds unreasonable. It seems ununderstandable to me as to why they should not be declared to be of national importance. Their national importance as well as their national importance cannot be denied. I know, Sir, that in respect of monuments in Part C States action is being taken and can be taken under Government of Part C States Act of 1951, under sub-section (2) of section 21, which continues Parliament's concurrent jurisdiction. But, Sir, all that action is being taken because the concurrent jurisdiction gives executive authority. This executive authority can be restricted any day by an Act of Part C Legislature which has got that power. I know, Sir, and I know it very well that even if some Part C States were bold enough to pass a law, it may not receive the assent of the President here. But I personally have always felt that there should be no reason why such a chance lacuna should be allowed to remain.

Moreover, everybody knows that the States Reorganisation Commission is sitting and is considering what should be done with Part C States. I know for this certain that many of the Part C States, as they are now, are not going to continue. So if these monuments are not to be declared to be of national importance today, I say—and I say it with full confidence—that if not today, within another year these monuments shall be declared by this very Parliament to be of national importance. Therefore I felt

that if what will have be done tomorrow is done today, there was no harm about it. They are already under the control of the Central Government. All that we suggest is, do not treat those monuments as of second-rate importance. Accept them to be of national importance and declare them to be so.

Sir, when I brought forward this Bill I felt that this would not prove to be a controversial measure at all and I hoped that it shall receive the support of the Government as much as any sensible man would have done. And this morning when I opened my packet and saw the list of amendments that have been tabled on behalf of the Government I was puzzled by a sense of pleasure that at least for once the Government have accepted and is going to allow a Private Member's Bill to become law. From the amendments tabled by the Government I took it that the Government only wanted certain portions of the clauses to be amended. But now, Sir, after coming to the House I understand that the Government feel very diffident to accept my suggestion to include Part C States' monuments on principle. I have not yet understood their principle. As I have already mentioned, I am quite confident that all these monuments of Part C States that have been included in this Bill will be declared to be of national importance before the organisation of the States, because Part C States will go; they will added to or absorbed in Part A or Part B States and the question their declaration will then come without any doubt. Therefore, I know that this is going to come about before long. But having seen that at least in some measures the Government is willing to let one Private Bill be passed, I want to assure the Government that I shall be only too happy to see that they accept my Bill even as much as they are willing to do. I would not press that the Bill as it is should be

put through in spite of the fact that there are certain amendments that will have to receive your special consideration and due sanction.

Finally, I would like to add here that even in respect of the amendment tabled on behalf of the Government there will have to be some further adjustment because unfortunately while creating the new section of Chittorgarh District, the Ministry of Education simply forgot the Chittorgarh Fort and it continues to be included in Udaipur District. there will also have to be one or two more consequential omissions. I am only mentioning these details with a special view, as having been told that the Part C States portion will be opposed by the Government, I few it my duty to make my position clear in that respect. Sir, I have said all that I had to put forth, and I beg to move that the Bill be taken into consideration and passed as much as the Government is willing to accept.

Mr. DEPUTY CHAIRMAN: Motion moved:

"That the Bill further to amend the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Act, 1951, be taken into consideration."

श्री कन्हें यालाल डिं विद्या (मध्य भारत): उपाध्यक्त महोदय, जिस बिल पर हमने अभी माननीय सदस्य का भाषण सुना उसको सुनने के बाद में कुछ असमंजस में पड़ गया हूं। में भी इस मान्यता का हूं कि वास्तव में अब इस विका की कोई आवश्यकता इस स्टंज पर नहीं हैं। पिछले दिनों हम इस सदन में एक बिल इस विषय में वादिववाद कर के पास कर चुके हैं और लोक सभा में भी उस विषय में काफी वादिववाद हुआ था और वहां से काफी सुधार हो कर वह आया था और उन सुधारों को हम लोगों ने स्वीकार किया था। यह

[श्री कन्हें यालाल डी० वेंद्य]

बात ठीक हैं कि जो सारी एंतिहासिक इम्पार्ट स की चीजें हैं. जो सारं राष्ट्रीय यादगार के स्थान हैं. उनका संरचण होना चाहिये परन्त में एसा नहीं मानता कि यदि केन्द्रीय सरकार की ओर से उनको अभी संरद्मण में नहीं लिया गया हैं तो वह बिल्कूल नेगलेक्ट हैं या जनकी देखभाल नहीं होती।

जिस एतिहासिक स्थान सांची का आपने वर्णन किया है उस सांची के सार स्तूप की पूरी दंखभाल का भार में समभत्ता हूं वहां के स्थानीय पार्ट सी स्टंट भूपाल राज्य की जौ व्यवस्था हैं उसी की व्यवस्था के अन्तर्गत आता है. और यदि वहां इस विषय में कोई दंखभाल बराबर नहीं होती हैं तो मैं समभता हं कि केन्द्रीय सरकार इस विषय में उस शरकार का ध्यान भी खींच सकती हैं। एंसी स्थिति में पार्ट सी स्टंट के विषय में अकारण ही कोई निर्णय नहीं लिया जाना चाहिए जब तक कि हम वहां की व्यवस्था के सम्बन्ध में कोर्ड निश्चित नीति निर्धारित नहीं लेते हैं । आपको माल्म होगा मनीपुर भी पार्ट सी स्टंट्स के अंदर आता है और हमारं निचले सदन के कुछ सदस्यों द्वारा सत्यागह हो रहा है कि वहां की उत्तरदायी की व्यवस्था में किस प्रकार की प्रणाली चलनी चाहिए या फिर एडवाइजर के राज्य की व्यवस्था को चलाना चाहिए। पार्ट राज्यों की जो समस्या इस समय हमार सामने इस देश में हैं उनकी स्थिति पर हमारा जो बाऊंडरी कमीशन बैठा है, वह भी विचार कर रहा है। इसलिए अभी जब तक हम अपने विधान में पार्ट "सी" स्टेट्स की व्यवस्था के विषय में कोई एसा परिवर्तन नहीं कर लीते हीं तब तक में समभाता हुं कि इस स्टंज पर हमार लिए इस प्रकार का बिल पास करना उचित नहीं होगा। पहले हम पार्ट सी स्टंट्स

भविष्य के बार में कोई वैधानिक निर्णय कर लें तब जा कर जो व्यवस्था वहां चलै रही हैं उस में परिवर्तन करने की बात सीच सकते हैं क्योंकि बाद में फिर यह तय करना होगा कि बदली हुई स्थिति में केन्द्र होगा और उसके को क्या क्या करना जपर कितनी जिम्मेदारी रहती हैं। इस लिये में समभता हूं कि माननीय सदस्य वजाय इस बिल को प्रेस करने के. इसे वापिस ले लें।

Monuments and

Second Amendment Bill. 1954

डा० रघुवीर सिंह: जिम्मा लेने की बात नहीं आती हैं। जिम्मा ले लिया गया हैं और ये चीजें गवर्नमेंट के हाथ में हैं.....

श्री कन्हें बालाल डी० वेचा : में भी यही कह रहा हूं कि जब सरकार के हाथ में हैं तौ फिर इस बिल को लाने की कोई आवश्यकता नहीं हैं। इसलिए अच्छा होगा कि माननीय सदस्य इसको विदड़ा कर लें, अन्यथा में नहीं समभता कि इस बिल को मूव करने की क्या आवश्यकताथी।

डा० डब्ल्० एस० बार्लिंगे (मध्य प्रदेश): उपाध्यत्त महोदय. मैं इस विधेयक का समर्थन करने के लिये खड़ा हुआ हुं, लीकन में यह नहीं कहुंगा कि यह विधेयक जिस रूप में इस सदन के सामने पेश किया गया हैं उसी रूप में यह सदन उसे मंज़र कर ले। इस विधेयक में बहुत सी त्रीटयां हो सकती हैं और कुछ परिवर्तन भी इसमें जरूर करने पड़िंगे। यह संधि में इसीलए स्वीकार कर रहा हूं कि कदाचित् , सरकार एनशियेंट मॉन्यमेंटस के बार में जो कूछ उसे करना चाहिए वह अभी तक कर रही हैं या नहीं कर रही हैं, और इसीलए र्म<del>ैं</del> समकता हुंकि इस सम्बन्ध *में* दौं चार शब्द कहना अनुचित नहीं होगा।

मुर्फ इस बार में तीनक भी संशय नहीं हैं कि सरकार एनशियेंट मौन्मेंटस के बार

में किसी प्रकार की उपेन्ना करना चाहती हैं। आज सरकार में एसे अनेक मंत्री हैं जिनका इस ओर लक्ष्य हैं और इसकी ओर बहुत ही ध्यान दृते और हृदय ₹. से चाहते हैं कि तक बने. एंसे जहां एनशियेंट मॉन्मेंटस की रद्वाकी जाय। लीकन प्रश्न यह हैं कि आज तक जो कड़ किया गया है वह उचित है, या नहीं, एडीक्वेट या काफी हैं या नहीं। सवाल सचम्च में हमार सामने हैं। और इसके साथ ही साथ इसका महत्व क्या हैं यह भी हम लोगों को ठीक से समभाना चाहिए।

श्रीमन्, आज अगर सबसे महत्व की कोई बात है तो वह यह है कि हम जिस दंश में पेंदा हूचे हैं उसका इतिहास हम ठीक ठीक समभें और इस इतिहास को अगर ठीक तरीके से समभाना उचित और जरूरी हैं तो में समभता हूं एनशियेंट मौनूमेंट्स की रहा करना सबसे महत्त्व रखता हैं क्योंकि यदि आज के युग में इतिहास को समभने का सबसे बड़ा साधन हैं, चीज हैं तो इस बात पर किसी प्रकार का संशय नहीं हो सकता कि, वह साधन एनशियेंट मीन्मेंट्स हैं। इस बार में तिनक भी असत्य की भावना किसी को नहीं हो सकती हैं। आप दिल्ली को लीजिए. या आगरा को जाइये, दिच्चण देश में जाइये, मध्य प्रदेश में जाइये. देश के किसी भी भाग में जाइये. जहां जहां भी आप एनशियेंट मीन्मेंट्स को इंखेंगे तो उनमें एक एसा एविड सं (प्रमाण) पायेंगे कि जिससे इतिहास के बार में आपको किसी प्रकार का संशय नहीं हो सकता। इसी लिए उनको प्रिजर्व करना, उनकी रचा करना यह बहुत आवश्यक चीज है क्योंकि अगर वे कायम न रहें तो जो कुछ भी एविड स आज हमें उपलब्ध हो सकती हैं अपना इतिहास बिल्ड अप करने में, वे सब साधन बहुत जल्द जायेंगे ।

में इस सम्बन्ध में जिस एक चीज की और सरकार का ध्यान आकर्षित चाहता हुं वह यह हैं--- "टीचिंग आफ हिस्ट्री": इतिहास के बार में शिद्धा किस तरीके से दी जानी चाहिए। मैं आपको एक मिसाल दंना चाहता हूं जिससे मेर मन में जो बात हैं वह स्पष्ट हो जाय। इतिहास के में सामान्यतः आज एक एसी धारणा बनी हुई हैं कि वही घटना सत्य **हैं** जिनके प्रमाण मॉजुर हैं. जैसे चतुर्गढ़ हैं, आगर का किला हैं. और और भी दूसरे बड़ें बड़ मॉन्मेंट्स हैं----जैसे कि दिल्ली आपको काफी देखने को मिलेंगे। इसी तरह से हिंदुओं के टेंपल्स हें. प्राचीन खंडहर हैं, और भी बहुत सी चीजें हैं जो आप जानते ही हैं। तो केवल इन्हीं चीजों का हिस्टॉरिक इंपॉर्टन्स है, एंतिहासिक महत्त्व हैं----एंसा क्रुङ लोग अपने मन में सोचते हैं। मेरा कहना यह हैं कि हिंदूस्तान की सभ्यता बहुत प्रानी हैं और प्रानी ही नहीं हैं बल्कि अभी तक जीवित हैं और एंसी बात नहीं हैं कि पूराने इतिहास और आज के इतिहास में आज कोई बड़ा भारी गैप हो गया हो। दिन प्रति दिन का यह इतिहास मानों इन चीजों से लिख जाता है । आज आप देखिये. कि महात्मा गान्धी जी की जो इमारतें देश में मौजूद हैं क्या एनशियेंट मॉन्मेंट्स के समान उनका महत्व नहीं हैं? मैं समभता हूं, जरूर हैं। यानी, आज यह इतिहास की बात हो गई हैं. और यह इतिहास, एसा नहीं समफना चाहिए, कि एक बिट यहां, एक बिट वहां, एक बिट वहां हो----एंसी कोई चीज नहीं हैं। a continuous trend. इसके साथ ही साथ आपको यह सौचना चाहिए कि ये चीजों आज मौजूद हैं, वे नष्ट न

[डा० डब्ल्० एस० बार्लिंगे]

जायं और उनसे इतिहास कैंसे पढ़ाया जा सकता हैं इसकी भी दो एक मिसाल में दंना चाहता हूं। आज नागपुर में भोंसले राज्य के जमाने की इमारतें अब भी कायम हैंं। आज हमारं महाविद्यालयों में और स्क्लों में इतिहास पढ़ाया जाता हैं, भोंसले का भी इतिहास पढ़ाया जाता हैं और कोई भी इतिहास का शिच्नक या प्रोफेसर भोंसलों की इमारतें जो कि उनके जमाने का जीवित (लिविंग) इतिहास हैं उनको छोड़ कर 'भोंसलों का इतिहास' जो किताबों में लिखा हुआ हैं वह पढ़ावेगा। आज अगर किसी शिच्नक को दिल्ली का इतिहास पढ़ाना हैं तो एक प्रोफेसर या टीचर केवल इतना करंगा कि एक किताब ले लेगा

MR. DEPUTY CHAIRMAN: You are not concerned with the teaching of history. You are concerned with this simple Bill to amend the Schedule to the Ancient Monuments Act.

डा० डब्ल्० एस० बार्लिगे: में यह बताना चाहता ह्ं कि इसका सम्बन्ध एनशियेंट मानुमेंद्स की तरफ करेंसे आता हैं।

MR. DEPUTY CHAIRMAN: All these remarks will be relevant when we discuss the Education Ministry during the Budget.

डा० डब्ल्० एस० बालिंगे: वह तो ठीक हैं। लेकिन आप जानते हैं कि बहुत सी एसी चीजें हैं जो एकदम इर्रिलेवेंट माल्म होती हैं, लेकिन रिलेवेंट होती हैं।

श्री उपसभापीत : लेकिन आपने इस बार में बहुत ज्यादा बोल दिया हैं।

**डा० डब्ल्० एस० बार्लिंगे** : में आपका बहुत समय नहीं ल्ंगा, एक दो मिनट और ल्ंगा । बहस करने में ज्यादा वक्त गुजारना में स्वयं मुनासिब नहीं समभन्ता ।

में थोड़ी बात आपको सुनाना चाहता हूं। में यह कहता हूं कि मानिये हमको दिल्ली का

इतिहास पढ़ाना है तो जो यहां के मौन्यूमेंट्रस हैं उनकी तरफ विद्यार्थियों का ध्यान आकर्षित करना चाहिये। उनको वहां ले जाना चाहिये और जो कुछ पढ़ाना है उन मीन्यूमेंट्स के कांट क्स्ट में पढाना चाहिये। जहां तक मैंने र्देखा है आज नागपुर में भोंसलों का इतिहास पढाया जाता है. पूना में पेशवाओं का इतिहास पढाया जाता है. राजपुताना में राजपुतीं का इतिहास पढ़ाया जाता हैं, लीकन में नहीं समभता कि इस वक्त ये टीचर्स किस कांटेक्स्ट में इतिहास पढाया करते हैं । में इस सदन में यह कहना चाहता हूं कि अगर एसे एनशियेंट मॉन्यूमेंट्स का महत्व समझा जाय तो बहुत से मॉन्य्मेंट्स जो आज के प्रोटेक्टीड मॉन्य्मेंट्स नहीं हैं उनका समावेश इस बिल में करना चाहिये और इस लिये में इस विधेयक का समर्थन करता हुं। में यह समझता हुं कि सरकार की जो इस और नीति हैं प्रोग्'सिव नीति होनी चाहिये और बहुत से मान्यमेंट्स जो आज इगनीर किये जा रहे हैं उनको इस बिल में और आज का जो कायदा है उसमें समावेश कर देना चाहिये । यही मेरा आपके सामने कहना हैं।

MR. DEPUTY CHAIRMAN: Dr. Shrimali. Let us know the Government's view.

Shri S. N. MAZUMDAR (West Bengal): I have to say a few words.

MR. DEPUTY CHAIRMAN: I thought we could take up the Preventive Detention Bill. Dr. Katju is waiting.

SHRI S. N. MAZUMDAR: I want to say only something, Sir.

Mr. Deputy Chairman, this Bill is no doubt simple, and I also support this Bill. But in this connection, I want to know the principle that is being followed for classifying these monuments as being of national importance. We on a previous occasion also discussed some amendments to

the Ancient and Historical Monuments Bill, and though many things discussed on the floor of this House on that occasion, still the principle on which this classification is made is not very clear. Here we find that Raghubir Sinh has given some of the lists. So far I am not acquainted with these sites, because I have not had the good fortune to see them. But I could understand from whatever little acquaintance I had on the subject that they were actually monuments national importance. Then, Sir, I have not very carefully looked into amendment, but I find that an amendment has been tabled by the Education Minister. But I want to know what will be the scheme actually on which they shall proceed, because there are many monuments all over our country which can be treated as monuments of national importance. actually after listening to the speech of Dr. Raghubir Sinh I am all the more puzzled, because if these great monuments of Sanchi and Khajuraho are not treated as monuments national importance, I do not understand what is the principle on which this Department of Archæology working. These monuments are the immortal relics of our past culture. and they have got some educative value also. We can understand evolution of the archæological pattern in our country, which has a very preeminent place. I do not know whether they are left to the care of the State Government. I confess that I am not clear on what principle some monuments are left to the State Governments to be looked after. some are taken under the care of the Central Ministry of Education. from the point of view of national importance, certain monuments the relics of Sanchi and the temple of Khajuraho, I think, should be included in the list. Secondly, Sir, if this principle is not decided clearly, what will happen is that we shall find that there will be a long list, as it is equally true that there are many such

monuments which, if properly examined and properly looked into, should be included in the list of monuments of national importance. On the other hand, there may be many which might be suggested as of national importance, but which may not be so. That is why I say, Sir, that while considering this principle, I shall make one submission—as a layman or as a student in this matter—that while we take care to preserve these relics of our glorious past, we should at the same time do these things in such a manner that we can be able to see the whole pattern, as far as possible. All the links are not there. Many of the links are missing; many are destroyed and many are discovered, and many are being excavated, as recently there have been some excavations here in Delhi. But it should be our endeavour to place before our eyes the whole pattern of development. And it is from that point of view, Sir, that I want to make one suggestion. I have looked into some of the publications of the Department of Archæology. They have outlined a scheme there. But actually what we expect from those who are experts on this subject is some idea not only about the number of monuments or the characteristics of particular monuments, but actually the pattern and the evolution of the whole thing. I do admit, Sir, that in some of the books there have been some attempts to show how from the pre-Maurian period there were some peculiar characteristics in the matter of archæological activities. These doubt there, but still I would like a fuller attention to be given to this aspect of the matter. Then, Sir. I would like to say that in this connection, I came across some observations in the books of Dr. Havel and Dr. Kumarswami, who are eminent authorities on this subject. In order to understand the pattern of architectural activities of a certain period, we should look not only to the prominent works but to the architectural acti-

## [Shri S. N. Mazumdar.]

vities of the people of that period, to their villages, and to the activities of their life. And actually those authorities have differed on many aspects. They have given us an idea that actually the stupas and the Toran architecture of Sanchi have evolved from the palisades of villages. Now I know many of them are extinct, but still when excavations are going on and the activities in this line going, if we hit upon the correct principle, we can side by side place these things, say, the peasants' art in the Maurian period and the development in the palisades as actually the palisade in a village gate and the thorals of that period in a particular temple on a particular stupa. It will show how these things had been evolved in our country, that they were not due to the activities of certain kings and princes but that they came from the activities of the themselves.

Then, there is another matter which is verv important, if the Archæological Department pays sufficient attention to it. I am submitting it only as an instance that, if we carefully look into the architectural monuments of the Muslim period, there also we shall find a blending of the Hindu and Muslim type of architecture, we shall find that Islam in its activities in India had a definitely Indian character. Some of these are hinted in the publications of the Archæological Department, but these are only simple things which even a layman like me go understand. Ιf you the Humayun's Tomb, you will find Saracenic arches there but you also find brackets there which are definitely of Hindu design, brackets which we find in temple architecture.

MR. DEPUTY CHAIRMAN: are speaking on the interpretation of architecture. We are not concerned with it now.

Suri S. N. MAZUMDAR: If I am not interrupted, I shall finish in a minute or two. You will also find the Swastika sign and the lotus. My point is this: There may be two approaches in connection with this Bill. One approach is that we take in monuments at random, which have a historical association and declare them as monuments which are ancient and of historical importance which must be looked after. Then, there can be another approach. If, however, through the preservation of these historical and ancient monuments, we want to recreate before us our whole past heritage, then we shall have to conduct our work in a different manner. That is what I am concerned with in connection with this Bill. That method of work, that basic approach, is important. Otherwise, any monument can come in and get incorporated in the list of important monuments or rock inscription or some such relic, but it would not be worth the energy and funds spent on it. That is my main submission.

श्री गोपीकृष्ण विजयवर्गीय (मध्य भारत) : में यह कहना चाहता हूं कि यह विषय बहुत आवश्यक हैं और इसको इतनी जल्दी में पास नहीं करना चाहिये बील्क इसको संसपेंड कर के इस पर और कुछ ज्यादा थाट देने की जरूरत हैं। जो अमेंडमेंट्स मिनिस्ट्री की तरफ से तेंयार हृये हैं वे भी काफी नहीं हैं। जिस बात की तरफ डा० रघुबीर सिंह ने ध्यान दिलाया है वह बहुत आवश्यक हैं कि खजराही या सांची जैसे इतने महत्वपूर्ण मान्यूमेंट्स भी नेशनल इम्पाट स के घोषित नहीं किये गये हैं। यह बहुत आवश्यक विषय हैं इसलिये मेरा ख्याल हैं कि इस बिल को कायम रखा जाय और आगे के लिये इसको पोस्टपोन कर दिया जाय । यह ज्यादा अच्छा होगा कि यहां के मेम्बर्स और लोकसभा के मेम्बर्स जो कि इस विषय में दिलचस्पी रखते हैं वे और मिनिस्टी के लोग ज्यादा समय द कर काफी गाँर कर के शेड्यूल के अमेंडमेंद्स पेश करी।

THE PARLIAMENTARY SECRE-TARY TO THE MINISTER FOR EDU-CATION (Dr. K. L. SHRIMALI): Sir, though I have full sympathy with the arguments that have been advanced by the hon. the Mover of this Bill also by other hon. Members, I am afraid I cannot accept the Bill in its The Government are present form fully aware of the great importance of our national monuments Immediately after independence, the Government introduced a Bill, the Ancient and Historical Monuments and Archaeological Site and Remains Book which was put on the Statute Book in 1951. The purpose of that Act was to bring under protection all monuments which were of national importance. It was a great pity that in some of the Part B monuments were being negthese lected. entirely with I agree what the hon. Members have said on this subject that these ancient monuments are our great treasure. They represent our great civilisation. They represent some of the pest human values for which Indian civilisation has stood, and I wish to assure hon. Members that the Government fully aware of their responsibility in this matter It is quite possible that in the Act which was passed in 1951 and again in the amendment which was made to it later, some of old and ancient monuments which are of national importance may have been left out and it is also possible that the survey could not have been completed in such a short time. I am prepared to admit that there may be more monuments which should brought under protection and should be preserved But in regard to States, I cannot appreciate why it is necessary to declare these monuments of national importance The 1904 Act is still operative and can be applied to all the States. In fact, the monuments in Part C States, even though they are not declared to be of national immortance, are under the protection of

he Central Government, and Central Government are looking after them, and there does not seem to be any necessity for bringing them into My hon friend, the Schedule Raghubir Sinh, I think, has put in a great deal of thought and labour and I am really grateful to him for having drawn the attention of the Government to these monuments. There are still some monuments about which we have no full information, e.g., Parsnath Temple. The temple is neither under the protection of State Government nor under the protection of the Central Government. We are going to make enquiries about that temple In fact, investigation is already going on. I think that before we put forward a Bill like this, it is desirable to make a very comprehensive survey of all the national monuments.

SHRI T. D. PUSTAKE (Madhya Bharat): May I ask when the survey will be completed?

DR. K. L SHRIMALI The Government is already aware of their responsibility and will bring forward a more comprehensive Bill to bring in all the monuments of national importance.

Sir, with these words. I wish to oppose this Bill and though I have full sympathy with the Bill moved by Dr. Raghubir Sinh I am afraid, I cannot accept it in the form in which it has been moved

MR DEPUTY CHAIRMAN What do you say, Dr Raghubir Sinh?

SHRI S N. MAZUMDAR: How can the hon Member oppose it if he has g an amendment?

MR DEPUTY CHAIRMAN They are bringing a comprehensive **B**ill after survey. Are you withdrawing it?

DR RAGHUBIR SINH: I am willing to accept Mr Gopikrishna Vijaivargiya's suggestion that the consideration [Dr. Raghubir Sinh.]

be postponed because as he has said.....

MR. DEPUTY CHAIRMAN: D1. Shrimali says that the Government intends to bring a more comprehensive Bill.

DR. RAGHUBIR SINH: Yes, I am quite willing to keep it pending or postpone its further consideration pending the comprehensive Bill that they want to bring in. Because in that case I feel that it will expedite the bringing in of the promised Bill. We have been hearing of this comprehensive Bill for more or less two years now. So I hope Dr. Shrimali will not oppose my request for postponement of this Bill.

MR. DEPUTY CHAIRMAN: Then further consideration of this Bill will be postponed.

Shri K. B. LALL (Bihar): May I have a clarification about the comprehensive nature of the Bill which he has just referred to that the Government intends to bring? I want to know, so far as this subject is concerned, what he means by comprehensive Bill. I want to know whether it will include all the provinces or States.......

MR. DEPUTY CHAIRMAN: Yes, ali provinces. So Bihar is also included.

SHRI K. B. LALL: Will any Committee be appointed? How does he propose to bring the comprehensiveness in the future Bill or is it only a slogan to shelve the bringing of Bills by hon. Members?

MR. DEPUTY CHAIRMAN: No insinuations.

Further consideration of this Bill is postponed.

## THE PREVENTIVE DETENTION (AMENDMENT) BILL, 1954— continued

MR. DEPUTY CHAIRMAN: Mr. Leuva to continue his speech.

SHRI P. T. LEUVA (Bombay): Sir, yesterday I was dealing with the question of whether there was an

emergency condition in this country which will justify the present measure which is before the House. was another question which was raised against this Bill and it was this that the principle of such a measure would be acceptable to the persons who were opposing the Bill only if there were actual emergency in istence. If you had examined arguments very closely, you will find that at the time when conditions become so desperate that lives and property of the citizens are in jeopardy, the Home Minister must rush to the Parliament and ask the Parliament toenact a measure in order to prevent the destruction of life and property. Now if this argument is accepted by Government, I would personally feel that the Government would be acting rather in a rash manner or they would be acting without any foresight whatsoever. Sir, the main purpose of this Bill is to prevent the commission of criminal activities, activities which might lead to the disruption of society, which might lead to chaotic conditions in this country. T# Government comes at the time when these conditions are allowed to have full play, the effect would be that before the hon. Minister is in a position to get the necessary powers. damage which might have been aimed at by those persons who are interested in illegal and criminal activities would have been completed and the very of the measure purpose and object would be frustrated. Now, is the hon. Home Minister to wait for people to burn down houses, set on fire trams and buses, kill men and women who are innocent and after damage is done, would the hon. Minister be justified in coming to this Louse for asking such a measure the utility of which might have already dis-I would therefore submit appeared. that this measure is only designed for the purpose of stopping any activities by any person which might lead further criminal offences, The main idea is that the criminal propensities of the people are not to be allowed to be aroused by any persons in